

FORM No. - 4 See Rule (12)

CUTTACK BENCH

Appli	cation No	81.S of 20	002	
Applicant (s) N. Ananda	Rao	Respondent (s)	0.0.1.	
Advocate for Applicant(s)	BS Tripally	Advocate for Resp	ondent(s)	
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P.O/B.D. for Rs.50/- filed For Registration please

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ORDERS OF THE TRIBUNAL

On being mentioned this matter has

been taken up to-day.

Or.No.1 dated 24.9,2002

Heard Shri B.S. Tripathy, learned counsel for the Applicant and Shri R. C. Rath, learned Addl. Standing Counsel(on whom a copy of O.A. has been served) appearing on behalf

of the Respondents/Railways.

Applicant, A. Anand Rao, in this Original Application under Section 19 of the

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Administrative Tribunals Act, 1985, has sought for direction to Respondents to get an employment under the Railways. It has been alleged in the O.A. that no heed has been paid to his grievance for an employment and that is why he has xixed approached this Tribunal.

Having heard the learned counsels of both sides, Respondents/Railways are directed to treat this Original Application as a consolidated representation of the Applicant and consider his grievances as raised in these O.A. and in the representation enclosed thereto and redress the said grievances of the Applicant within a period of three months from the date of receipt of copies of this order. Since it is the case of the Applicant that he had served the Railways more than 957 days; while considering the case of the Applicant, as directed above; Respondents/Railways should give due sympathetic consideration to his 957 days of work rendered by the Applicant.

Send copies of this order along with copies of the O.A. to Respondents and free copies of this order be made available to the learned counsels of both sides.

On receipt of a copy of this order the Applicant should approach Res.No.2 within a period of two weeks and place all the materials before Res.2 to substantiate his case.

The O.A. is disposed of accordingly

No costs.

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MEMBER (JUDICIAL)